GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:6589 ANSWERED ON:07.05.2013 PENDING CASES IN CONSUMER COURTS Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra;Yaskhi Shri Madhu Goud

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of cases pending with various Consumer Courts, State and UT-wise;

(b) whether the Union Government is considering to set up a nationwide consumer network to ensure speedy solution of disputes and reduce the burden of cases on consumer courts;

(c) if so, the details thereof; and

(d) the time by which a final decision is likely to be taken by the Union Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) : The State and UT-wise number of cases filed since inception, disposed of since inception and pending in State Commissions is at Annexure-I and number of cases filed since inception, disposed of since inception and pending in District Fora is at Annexure-U.

(b) to (d): To ensure speedy solution of disputes and reduce the burden of cases on Consumer Fora, the scheme of `Computerization and Computer Networking of Consumer Fora in the Country (CONFONET)` was launched in March, 2005 at a cost of Rs. 48.64 crore. Under the scheme, the Consumer Fora #at all the three tiers throughout the country are to be fully computerized to enable access of information and quicker disposal of cases. The project is being implemented by the National Informatics Centre (NIC) on a turnkey basis. The scheme is proposed to be extended during 12thPlan with a total outlay of Rs. 70.00 crore.